

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 03
(IB)-1750(PB)/2019

IN THE MATTER OF:

Om Logistics Ltd.

.... Applicant/petitioner

v.

Indosolar Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

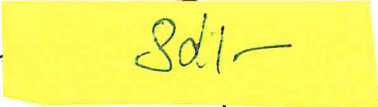
PRESENT:

For the Petitioner

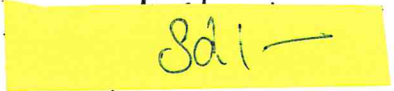
ORDER

Ld. Counsel for the petitioner states that the petition against the same corporate debtor has been admitted on 12.04.2019 and IRP is appointed. A copy of the order dated 12.04.2019 is on record. In view of the same today this application becomes infructuous. Operational creditor is permitted to file claim before IRP which shall be considered as per law.

CP. No. (IB)-1750(PB)/2019 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

29.07.2019
Ritu Sharma